

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR VIVAAN MULTISTRUCTURES LIMITED OPERATING IN CONSTRUCTION INDUSTRY AT NASHIK, MAHARASHTRA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Vivaan Multisttructures Limited (formerly known as Vivaan Multisttructure Private Limited) CIN: U45309MH2018PLC315169
2.	Address of the registered office	Office No.14, Suyojit Modern Point, CTS S No. 6765, 6766, 6767,6768, Opp. Police Parade Ground, Sharanpur Road, Nashik – 422 002.
3.	URL of website	Corporate Debtor does not have a website.
4.	Details of place where majority of fixed assets are located	Details not available.
5.	Installed capacity of main products/ services	Can be sought by sending request to Interim Resolution Professional at: cirp.vivaan@outlook.com
6.	Quantity and value of main products/ services sold in last financial year	Rs. 15,79,09,320.52 as per the Balance Sheet for the year ended 31/03/2021.
7.	Number of employees/ workmen	Details not available.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending request to Interim Resolution Professional at: cirp.vivaan@outlook.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending request to Interim Resolution Professional at: cirp.vivaan@outlook.com
10.	Last date for receipt of expression of interest	03/05/2024
11.	Date of issue of provisional list of prospective resolution applicants	13/05/2024
12.	Last date for submission of objections to provisional list	18/05/2024

13.	Date of issue of final list of prospective resolution applicants	28/05/2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	02/06/2024
15.	Last date of submission of resolution plans	02/07/2024
16.	Process email id to submit EOI	cirp.vivaan@outlook.com

Sd/-

CMA Harshad Deshpande

Interim Resolution Professional of Vivaan Multistructures Limited

IBBI/IPA-001/IP-P-00166/2017-18/10335

AFA No.: AA1/10335/02/211224/106686 (valid till: 21/12/2024)

Reg. Address: 403, Kumar Millennium, Shivatirtha Nagar Kaman,

Opp. Krishna Hospital, Paud Road, Kothrud, Pune – 411 038

Reg. Email ID: harshad_de@hotmail.com

Process Mail Id: cirp.vivaan@outlook.com

Place and Date: Pune 18/04/2024

Matex
System of Trust
NMDC LIMITED KIRANDUL, CG
Online Auction & Services
Provided by: **MatexNet Pvt Ltd, Hyd.**
Mob No. **9176477236**
Sale of Various Scrap Items on
"AS IS WHERE IS BASIS"
Only Online Auction : 25.4.24
Inspection: 18.4.24 to 22.4.24
Pre-Bid EMD Closing : 23.4.24
Visit: www.matexnet.com
Note: Changes if any shall be uploaded as
Corrigendum only through our website.

Franklin Templeton Mutual Fund
Cordially invites you for a program under it's
Investor Education and Awareness Initiative.
Venue :
Ganesh Hall, New English School,
Tilak Road, Pune
Date: 20th April, 2024
Time: 6:30 p.m.
Contact Person: Srinivas B (9890199051)
Due to limited seats, entry will be provided to registered attendees
only. Please call on the above number to register by tomorrow.
We look forward to your participation.
**FRANKLIN
TEMPLETON**
Registered office: One International Centre, Tower 2, 12th & 13th Floor,
Senapati Bapat Marg, Elphinstone (West) Mumbai - 400013
**Mutual Fund investments are subject to market risks,
read all scheme related documents carefully.**

PUBLIC NOTICE
Notice is hereby given to the Public at large; that our Client is planning to take on
lease and/or purchase of the immovable property described in the Schedule
hereunder :
All persons having or claiming any right, title, demand or estate interest in respect
of the said property or to any part thereof by way of sale, exchange, mortgage or
encumbrance of whatsoever nature or otherwise are hereby requested to intimate
to the undersigned in writing at the address mentioned below of any such claim
accompanied with all necessary and supporting documents within 15 (Fifteen)
days from the date of Publication hereof, failing which it shall be presumed that
there are no such claims or demand exists and that claims, if any, have been waived
off in respect of the said property.
Schedule
Agricultural land situated at village- Sudvadi, Taluka- Maval, District-Pune bearing
Gut no. 185 admeasuring 19600 sq. Mtrs, Gut no. 186 admeasuring 26000 sq.
Mtrs out of which 9900 sq. Mtrs, Gut no. 188 admeasuring 1800 sq. Mtrs out of
which 1000 sq. Mtrs, Gut no. 189 admeasuring 3300 sq. Mtrs out of which 1200
sq. Mtrs, Gut no. 190 admeasuring 31500 sq. Mtrs, Gut no. 197 admeasuring
11500 sq. Mtrs, Gut no.198 admeasuring 11600 sq. Mtrs, Gut no.200 admeasuring
17600 sq. Mtrs, Gut no.201 admeasuring 17600 sq. Mtrs, Gut no.202 admeasuring
17600 sq. Mtrs in aggregate admeasuring about 13 hectares 91 ares, equivalent to
about 139100 sq. Mtrs
Adv. Omi Desai Mehta,
1/B, Vidhya Niwas, Loyalka Compound, Siri Road,
Chowpatty Band Stand, R. Bombay Garage
Mumbai- 400006
Date: 18.04.2024
Place: Mumbai

FORM No.3 [See Regulation-15(1)(a)/16(3)]
DEBTS RECOVERY TRIBUNAL, AURANGABAD
Ground Floor, "Jeevan Suman" LIC Building, Plot No.3, N-5, CIDCO, Aurangabad-431003.
CASE No. OA/1051/2019 Exh. No. 27
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A)
of rule 5 of the Debts Recovery Tribunal (Procedure) Rules, 1993.
State Bank of India Versus Chandrakant Lanture
To,
3) **Keshav Madhavrao Ingle,**
R/o. at And Post Adus, Taluka Kaij, District Beed, Beed, Maharashtra.
4) **Ashok Sampatrao Thorat,**
Civil Surgeon, Civil Hospital Beed, Beed, Maharashtra.
SUMMONS
Whereas, OA/1051/2019 was listed before Honble Presiding Officer/Registrar on 26/03/2024.
Whereas, this Honble Tribunal is pleased to issue summons/notice on the said
Application under section 19(4) of the Act, (OA) filed against you for recovery of debts
of **Rs.41,76,625/-**.
In accordance with sub-section (4) of section 19 of the Act, you, the defendants
are directed as under :
i) To show cause within thirty days of the service of summons as to why relief prayed
for should not be granted;
ii) To disclose particulars of properties or assets other than properties and assets
specified by the applicant under serial number 3A of the original application;
iii) You are restrained from dealing with or disposing of secured assets or such other
assets and properties disclosed under serial number 3A of the original application,
pending hearing and disposal of the application for attachment of properties;
iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary
course of his business any of the assets over which security interest is created
and/or other assets and properties specified or disclosed under serial number 3A
of the original application without the prior approval of the Tribunal.
v) You shall be liable to account for the sale proceeds realised by sale of secured
assets or other assets and properties in the ordinary course of business and
deposit such sale proceeds in the account maintained with the bank or financial
institutions holding security interest over such assets.
You are also directed to file the written statement with a copy thereof furnished to
the applicant and to appear before Registrar on 01-05-2024 at 10.30 A.M.
failing which the application shall be heard and decided in your absence.
Signature of the Officer Authorised to issue summons
Sd/-
Registrar,
Debts Recovery Tribunal, Aurangabad.
Given under my hand and
seal of the Tribunal on
this date : 04/04/2024.

Franklin Templeton Mutual Fund
Cordially invites you for a program under it's
Investor Education and Awareness Initiative.
Venue :
Malaka Spice, Oxford Properties,
Lane No 5, Koregaon Park, Pune-411001
Date: 20th April, 2024
Time: 10:00 a.m.
Contact Person: Swapnil S Dixit (7777013421)
Due to limited seats, entry will be provided to registered attendees
only. Please call on the above number to register by tomorrow.
We look forward to your participation.
**FRANKLIN
TEMPLETON**
Registered office: One International Centre, Tower 2, 12th & 13th Floor,
Senapati Bapat Marg, Elphinstone (West) Mumbai - 400013
**Mutual Fund investments are subject to market risks,
read all scheme related documents carefully.**

**FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
VIVAAN MULTISTRUCTURES LIMITED**
OPERATING IN CONSTRUCTION INDUSTRY AT NASHIK, MAHARASHTRA
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CIN/LLP No.	Vivaan Multistructures Limited (formerly known as Vivaan Multistructure Private Limited) CIN: U45309MH2018PLC15169
2. Address of the registered office	Office No.14, Sujviti Modern Point, CTS S No. 6765, 6766, 6767/6768, Opp. Police Parade Ground, Sharanpur Road, Nashik - 422 002. Corporate Debtor does not have a website.
3. URL of website	Details not available.
4. Details of place where majority of fixed assets are located	Details not available.
5. Installed capacity of main products/ services	Can be sought by sending request to Interim Resolution Professional at: cirp.vivaan@outlook.com
6. Quantity and value of main products/ services sold in last financial year	Rs. 15,79,09,320.52 as per the Balance Sheet for the year ended 31/03/2021.
7. Number of employees/ workmen	Details not available.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending request to Interim Resolution Professional at: cirp.vivaan@outlook.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at :	Can be sought by sending request to Interim Resolution Professional at: cirp.vivaan@outlook.com
10. Last date for receipt of expression of interest	03/05/2024
11. Date of issue of provisional list of prospective resolution applicants	13/05/2024
12. Last date for submission of objections to provisional list	18/05/2024
13. Date of issue of final list of prospective resolution applicants	28/05/2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	02/06/2024
15. Last date for submission of resolution plans	02/07/2024
16. Process email id to submit EOI	cirp.vivaan@outlook.com

Sd/-
ChMA Harshad Deshpande
Interim Resolution Professional of Vivaan Multistructures Limited
(IBBI/IPA-001/IP-P-00166/2017-18/10335
AFA No.: AA1/10335/02/211224/106698 (valid till: 21/12/2024)
Reg. Address: 403, Kumar Millenium, Shivatri (The Nagar Kaman),
Opp. Krishna Hospital, Paud Road, Kothrud, Pune - 411 038
Reg. Email ID: harshad_de@hotmail.com
Process Mail ID: cirp.vivaan@outlook.com
Place and Date: Pune 18/04/2024

UVAL
URAVI T AND WEDGE LAMPS LIMITED
CIN: L31500MH2004PLC145760
Address : Shop No. 329, Avior, Nirmal Galaxy, L. B. S. Marg, Mulund (W), Mumbai-400 080 INDIA
Tel. No. : +91 22 2565 1355. Email ID - info@uravilamps.com, Website - www.uravilamps.com

NOTICE OF POSTAL BALLOT
Members are hereby informed that pursuant to the provisions of Section 108 and 110, and other applicable provisions of the Companies Act, 2013, as amended (the "Act"), read together with the Companies (Management and Administration) Rules, 2014, as amended (the "Management Rules"), General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, 11/2022 dated December 28, 2022, and 09/2023 dated September 25, 2023, issued by the Ministry of Corporate Affairs, Government of India (the "MCA Circulars"), Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended (the "SEBI Regulations") and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), the approval of members of Uravi T and Wedge Lamps Limited (the "Company") is sought for the following special resolutions by way of remote e-voting ("e-voting") process:-

Sr. No.	Description of Special Resolution
1.	Issuance of Equity Share warrants on Preferential Basis.

Pursuant to the MCA Circulars, the Company has completed the dispatch of electronic copies of the Postal Ballot Notice along with the explanatory statement on Wednesday, April 17, 2024, through electronic mode to those Members whose email addresses are registered with the Company / depository participant(s) as on Friday, April 12, 2024 ("Cut-off Date").
The said Notice is also available on the website of the Company: <https://www.uravilamps.com/index.html>, the relevant section of the website of BSE Limited ("BSE"): <http://www.bseindia.com> and National Stock Exchange of India Limited ("NSE"): <http://www.nseindia.com> and on the website of National Securities Depository Limited ("NSDL"): <http://www.evoting.nsdl.com>.
In accordance with the provisions of the MCA Circulars, Members can vote only through e-voting process. The voting rights of the Members shall be reckoned on the basis of the equity shares of the Company held by them as on the Cut-off Date. Any person who is not a shareholder of the Company as on the Cut-off Date shall treat the Postal Ballot Notice for information purposes only.
The Company has engaged the services of National Securities Depository Limited ("NSDL") for the purpose of providing e-voting facility to all its members. The e-voting facility will be available during the following period:

Commencement of e-voting period	9.00 a.m. IST on Thursday, April 18, 2024
Conclusion of e-voting period	5.00 p.m. IST on Friday, May 17, 2024
Cut-off date for eligibility to vote	Friday, April 12, 2024

The remote e-voting shall be disabled by NSDL after the aforesaid date and time for voting and once the vote on a resolution is cast by member, the member shall not be allowed to change it subsequently. Members who have not updated their e-mail address are requested to register the same in respect of shares held by them in electronic form with the Depository through their Depository participant and in respect of shares held in physical form by writing to Company's Registrar and Share Transfer Agent, Bigshare Services Pvt Ltd., Office No.56-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai-400 093, Email ID - prasadm@bigshareonline.com. The Board has appointed Mr. Saurabh Agarwal (Certificate of Practice No. 20907) and failing him Mr. Omkar Dindorkar (COP No. 24580) partners of M/s. MMJB & Associates, Practising Company Secretaries Firm as scrutineer ("Scrutinizer") for conducting the e-voting process in a fair and transparent manner.
The Scrutinizer will submit his report to the Chairman or any other person authorized by the Chairman after the days from the completion of scrutiny of the e-voting, and the result will be announced within two working conclusion of e-voting i.e. 5.00 p.m. IST on Tuesday, May 21, 2024, and will also be displayed on the Company's website (<https://www.uravilamps.com/index.html>) and on the website of NSDL (<https://www.evoting.nsdl.com>), and communicated to the stock exchanges, depository, registrar and share transfer agent.
For any queries or grievances pertaining to e-voting, shareholders are requested to contact Prasad Madiwale, Deputy General Manager, Bigshare Services Pvt. Ltd., Office No. 56-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai-400 093, Email ID - prasadm@bigshareonline.com, Contact No:- 022-62638200. Shareholders can also contact, Sanjeev Yadav, Assistant manager National Securities Depository Limited, 4th Floor, A Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai-400 013, India, contact details - evoting@nsdl.com, Contact No. 022-4886 7000 and 022-2499 7000.

NSDL Contact : evoting@nsdl.co.in | Uravi T and Wedge Lamps Limited
Email ID : evoting@nsdl.co.in | Contact Person : Mr. Niraj Damji Gada, Managing Director
Tel. No. : 1800 1020 990 | Email ID : info@uravilamps.com | Tel. No. : +91 22-2565-1355

FOR URAVI T AND WEDGE LAMPS LIMITED
Sd/-
Niraj Damji Gada
Managing Director & CEO
DIN: 00515932
Rameshwar Mehta

Date : 18 April, 2024
Place : Mumbai

**FORM G
INVITATION FOR EXPRESSION OF INTEREST (EOI) FOR
HIRANMAYE ENERGY LIMITED**
operating in Power Generation Sector at Haldia, West Bengal
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Hiranmaye Energy Limited; PAN: AABC9477P; CIN: U40105WB2008PLC125220
2. Address of the registered office	Plot X 1, 2 & 3, 2nd Floor, Block-EP, Sector-V Salt Lake Kolkata, WB 700091
3. URL of website	http://www.hiranmayeenergy.com/
4. Details of place where majority of fixed assets are located	Haldia, District Purba Medinipur, West Bengal
5. Installed capacity of main products/ services	3 units of coal-based power plant of 150 MW each (2 units were commissioned in 2017 and 1 unit is under construction)
6. Quantity and value of main products/ services sold in last financial year.	1,702.33 million units of power sold during last financial year with a total revenue of INR 961.75 Crs (31 March 2023)
7. Number of employees/ workmen	~178 employees as on 31 March 2024
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by emailing at: Cirp.bm.hiranmaye@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	http://www.hiranmayeenergy.com/ or details can be sought by emailing at: Cirp.bm.hiranmaye@gmail.com
10. Last date for receipt of expression of interest	3 May 2024
11. Date of issue of provisional list of prospective resolution applicants	10 May 2024
12. Last date for submission of objections to provisional list	15 May 2024
13. Date of issue of Final List of Prospective resolution applicants	22 May 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	27 May 2024
15. Last date of Submission of resolution plans	26 June 2024
16. Process email id to submit EOI	Cirp.bm.hiranmaye@gmail.com

Note 1: The timelines specified above can be modified by the committee of creditors in its sole and absolute discretion subject to the overall timelines prescribed under the Insolvency and Bankruptcy Code, 2016

Sd/-
Bhuvan Madan
Interim Resolution Professional for Hiranmaye Energy Limited,
Reg. No.: IBBI/IPA-001/IP-P01004/2017-2018/11655
Email ID : cirp.bm.hiranmaye@gmail.com
AFA: AA1/11655/02/241224/106721 valid till 24/12/2024
Correspondence Address: Plot X 1, 2 & 3, 2nd Floor, Block-EP,
Sector-V Salt Lake Kolkata WB 700091
Registered Address: A-103 Ashok Vihar-Phase-3 (Behind Laxmi Bai College),
Delhi-1100 52
Date : 18 April 2024

POSSESSION NOTICE
Whereas, the undersigned Authorized Officer of The Gadhinglaj Urban Co-operative Bank Ltd, Gadhinglaj under The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 06/05/2023 calling upon 1) Shri. Rakesh Appasaheb Sasne, R/o Ajara Road, Kodda Colony, Kalleshwar Nagar, Plot No. 24, Gadhinglaj, Tal. Gadhinglaj, Dist-Kolhapur(Borrower), (2) Sou. Sonali Rakesh Sasne, R/o Ajara Road, Kodda Colony, Kalleshwar Nagar, Plot No. 24, Gadhinglaj, Tal. Gadhinglaj, Dist-Kolhapur(Co-Borrower), (3) Shri. Vivek Sadashiv Madalgi, R/o Ajara Road, Urban Colony, Gadhinglaj, Tal-Gadhinglaj, Dist-Kolhapur (Guarantor), (4) Shri. Anil Vijay Kole, R/o Bazar Peth, Gadhinglaj, Tal-Gadhinglaj, Dist-Kolhapur(Guarantor), to repay the amount mentioned in the said demand notice being Rs. 59,52,325.00 (Rupees Fifty Nine Lakh Fifty Two Thousand Three Hundred Twenty Five only) due as on 31/03/2023 together with further interest at the contractual rate of interest, cost, expenses etc.; thereon within 60 days from the date of said demand notice. The Borrower and Guarantor having failed to repay the amount, notice is hereby given to the Borrower and others in particular and to the public in general that the undersigned has taken Symbolic Possession of the properties mentioned herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 9 of the said Rules, on 12/04/2024.
The Borrower and others in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of The Gadhinglaj Urban Co-operative Bank Ltd, Gadhinglaj for an amount of Rs. 59,52,325.00 (Rupees Fifty Nine Lakh Fifty Two Thousand Three Hundred Twenty Five only) due as on 31/03/2023 and further interest at the contractual rate, cost and expenses etc., thereon.
The Borrower's attention is invited to provisions of the sub-section (8) of section 13 of the said act in respect of time available to redeem the secured assets.
Description of properties
All that piece and parcel of the plot of land bearing and known as R.S.No. 65+1+2+3+4+5+6 ABC Plot No. 24 situated at and within Gadhinglaj Municipal Corporation area, Gadhinglaj, Tal. Gadhinglaj, Dist. Kolhapur admeasuring about 206.8 Sq.Mtr. together with the RCC building admeasuring about 196.00Sq.Mtr. and other construction constructed thereon.
Sd/- Authorized Officer
Date : 12/04/2024
Place : Gadhinglaj
The Gadhinglaj Urban Co-op. Bank Ltd., Gadhinglaj

SHRIRAM HOUSING FINANCE LIMITED
Reg. Off.: Office No.123, Angappa Naicken Street, Chennai-600011
Branch Office: Off. No. 101, 01ST Floor, Building No. 96, Suvamarekha Boulevard, Ghodke Chowk, Prabhkar Road, Pune - 411 004 Website: www.shriramhousing.in

SYMBOLIC POSSESSION NOTICE
Whereas the undersigned being the authorised officer of Shriram Housing Finance Limited (SHFL) under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (said Act) and in exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (said Rules) issued a demand notice to the borrower(s)/Co-Borrower(s)/Mortgagor(s) (details of which are mentioned in the table below to repay the amount mentioned in the said demand notice.
The below mentioned Borrower(s)/Co-Borrower(s)/Mortgagor(s) having failed to repay the amount, notice is hereby given to the Borrower(s)/Co-Borrower(s)/Mortgagor(s) and the public in general that the undersigned being the Authorized Officer of SHFL has taken the SYMBOLIC POSSESSION of the mortgaged property(s) described herein below in exercise of powers conferred on him under Section 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) read with Rule 8 of the Security Interest (Enforcement) Rules, on the dates specifically mentioned in the table below with all other details.

Borrower's Name & Address	Amount due as per Demand Notice	Description of Mortgaged Property
1. MR. SHIVAJI NAMDEO SATHE (Borrower - 1)	Rs. 24,70,809/- (Rupees Twenty Four Lakh Seven Thousand and Eight Hundred Nine Only) as on 06-Dec-23 under reference of Loan Account No. 111, HISSA NO. 7/1/A, MAIN ROAD, KALEWADI, OPP. MAYA MARKET, KALEWADI, VILL. RAHATANI, TAL. HAVELI, DISTT. PUNE, MAHARASHTRA - 411017	All that piece and parcel of the immovable Property bearing Flat No. B-12, admeasuring built up area about 570 Sq. Ft., i.e. 52.97 Sq. Mt., with attached terrace area 100 Sq. Ft., i.e. 9.29 Sq. Mtr., on the Second floor, in the building known as, "SAI SIMRAN PARK" in SAI SIMRAN PARK CO. OP HSG. SOCIETY, constructed on land bearing Survey No. 111, Hissa No. 7/1/A(P), Total Admeasuring an area about 2000 Sq. Mtr., Situated at Village Rahatani, Tal. Haveli, Distt. Pune & within the jurisdiction Sub-Registrar Haveli, Distt. Pune. Bounded as under: EAST: Open Space, WEST: Flat no. B-11 NORTH: Open Space, SOUTH: Passage / Flat no. B-13/ Staircase.

The Borrower (s)/Guarantor (s)/Mortgagor (s) in particular and public in general is hereby cautioned not to deal with the above mentioned property (ies) and any dealings with the Property (ies) will be subject to the charge of the Shriram Housing Finance Limited for an amount mentioned herein above with further interest at the contractual rate thereon till the full and final payment. The Borrower (s)/Guarantor (s)/Mortgagor (s) attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.
Sd/- Authorised Officer
Date : 15/04/2024
Shriram Housing Finance Limited

Aadhar Housing Finance Ltd.
Corporate Office: Unit No.802, Nattraj Rustomjee, Western Express Highway and M.V.Road, Andheri (East), Mumbai-400069
Aurangabad Branch : 3rd Floor, T-3, Office No. 303, Sai Trade Center, RTO Road, Near Railway Station, Aurangabad - 431001 (MH)
Authorised Officer : Saddam Hussain Chouhan, Mob.: 9660364200
PROPERTY FOR SALE UNDER PROVISIONS OF SARFAESI ACT, 2002 THROUGH PRIVATE TREATY
Whereas the Authorised Officer, Aadhar Housing Finance Limited (AHFL) has taken the Possession u/s 13(4) of the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The SARFAESI Act, 2002) of the property ("The Secured Asset") given below The Authorised Officer has received offer of Sale from some interested party against the above mentioned Secured Asset under the SARFAESI Act for recovery of the Secured Debt. Now, the Authorised Officer is hereby giving the Notice to Sale of the above said property through Private Treaty in terms of rule 8 and 9 of the Security Interest (Enforcement) Rules 2002. The Details of the Account are as follows:

Loan Code No./ Branch	Name of the Borrower/ Co-Borrowers	Demand Notice Date & Amount	Reserve Price (RP)	Total Outstanding Loan Amount as on 29.02.2024	Description of the Secured Asset
(Loan Code No. 0870000224/ Aurangabad Branch)	Suvarna Iswar Shinde (Borrower) Ishwar Sahebrao Shinde (Co-Borrower)	11-04-2023 & ₹ 7,23,949/-	₹ 3,00,000/-	₹ 8,13,016/-	All that part & parcel of property bearing, Row House No 02 Narmada Nagar Gut No 38 P Muje Sawangi Nr Sawangi Toll Naka, Aurangabad, Maharashtra - 431001 Boundaries:- East - 15 Feet Wide Road, West - Remaining Land out of Gut No 38, North - Row House No 03, South - Row House No 11
(Loan Code No. 0870000842/ Aurangabad Branch)	Ajay Bhausaheb Khillare (Borrower) Sangita Vhausaheb Khillare & Bhausaheb Thammaji Khillare (Co-Borrowers)	11-04-2023 & ₹ 8,27,998/-	₹ 3,00,000/-	₹ 9,54,067/-	All that part & parcel of property bearing, Row House No A 02 Shivraj Park Gut No 60 Milkat No 5361 Jageshwari Tal Gangapur Dist. Aurangabad, Maharashtra - 431001 Boundaries:- East - Row House No A 13, West - 16 Feet Wide Road, North - Row House No 03, South - Row House No A 01
(Loan Code No. 0870000165/ Aurangabad Branch)	Mahesh Rupchand Sontakke (Borrower) Sushmita Mahesh Sontakke (Co-Borrower)	13-11-2023 & ₹ 6,89,345/-	₹ 4,10,000/-	₹ 7,16,336/-	All that part & parcel of property bearing, R H No B 58 Pushpanagari Gat No 6 P Kamlapur Road Ranjangaon Gangapur, Aurangabad, Maharashtra - 431137 Boundaries:- East - 12 Feet Wide Road, West - 1 HK Row House No. B 55, North - 1 HK Row House No. B 54, South - 1 HK Row House No. B 57

The Authorised officer will hold auction for sale of the Secured Asset on 'As is where is Basis', 'As is what is basis' and 'Whatever is there is basis'. AHFL is not responsible for any liabilities whatsoever pending upon the said property. The Authorised Officer reserves the right to accept or reject the offer without assigning any reason whatsoever and sale will be subject to confirmation by Secured Creditor. On the acceptance of offer of proposed buyer, he/she is required to deposit 25% of accepted price inclusive adjustment of Earnest Money Balance immediately and the balance amount shall be paid by the purchaser within 15 (fifteen) days from date of acceptance of Offer by the Secured Creditor. The proposed buyer is to note that in case of failure of payment of balance amount by him/her within the time specified, the amount already deposited shall stand forfeited and property will be resold accordingly.
This is 15 DAYS SALE NOTICE UNDER SARFAESI ACT, 2002 is hereby given to the public in general and in particular to the Borrower (s), Co-Borrower (s) and Guarantor (s) that the above described immovable property mortgaged/charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of Aadhar Housing Finance Limited (AHFL) Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" and to the amount due to Aadhar Housing Finance Ltd., in full before the date of sale, auction is liable to be stopped.
If the Borrower(s), Co-borrower(s) has any buyer who is ready to purchase the mortgage property/secured asset at price above the given reserve price then Borrower(s), Co-borrower(s) must intimate to AHFL on or before 03-05-2024 AHFL shall give preference to him. If Borrower(s), Co-borrower(s) fails to intimate on or before 03-05-2024 the AHFL will proceed sale of property at above given reserve price.
The Date of Auction is fixed for 03-05-2024
Place : Maharashtra
Date : 18-04-2024
Sd/- (Authorised Officer)
For Aadhar Housing Finance Limited

Markets, Insight Out
All hanging address at: FLAT NO. B-12, SAI SIMRAN PARK, SURVEY NO. 111, HISSA NO. 7/1/A, MAIN ROAD, KALEWADI, OPP. MAYA MARKET, KALEWADI, VILL. RAHATANI, TAL. HAVELI, DISTT. PUNE, MAHARASHTRA - 411017
Markets, Monday to Saturday
To book your copy, sms reachbs to 57575 or email order@bsmail.in
Business Standard
Years of Insight

फॉर्म जी
स्वारस्य अभिव्यक्ती (एक्सप्रेशन ऑफ इंटरेस्ट) साठी आवाहन
विवान मल्टीस्ट्रक्चर्स लिमिटेड
नाशिक, महाराष्ट्र येथे वाघकाम उद्योगात कार्यरत
इंजॉल्यूव्हन्सी आणि बँकवर्ची बोर्ड ऑफ इंडिया (इंजॉल्व्हन्सी रिझॉल्युशन्स प्रोटेस ऑफ कॉर्पोरेट पर्सन्स)
नियम २०१८ चा नियम ३८ ए (१) अंतर्गत

आवश्यक तपशील	
१	कॉर्पोरेट कर्जदाराचे नाव पॅन/सीआयएन/एलएलपी यासहोत
२	नोंदणीकृत कार्यालयाचा पत्ता
३	वेबसाईटचा यूआरएल
४	बहुतांश स्थिर मालमत्ता ज्या ठिकाणी आहे त्या ठिकाणाचे तपशील
५	मुख्य उत्पादने/सेवांची स्थापित क्षमता
६	गेल्या आर्थिक वर्षात विक्री झालेल्या मुख्य उत्पादन/सेवांचे प्रमाण आणि मूल्य
७	कर्मचारी/कामगारांची संख्या
८	अखेरचे उपलब्ध दोन वर्षांचे आर्थिक स्टेटमेंट्स (वेळापत्रकासहोत), क्रेडीटर्सची यादी, प्रक्रियेच्या नंतरच्या घडामोडींचे संबंधित दिनांक यासहोत पुढील तपशील हे इथे उपलब्ध आहेत
९	संहितेच्या कलम २५(२) नुसार रिजॉल्यूशन अर्जदारांसाठी प्राप्त निकष येथे उपलब्ध आहेत
१०	स्वारस्य अभिव्यक्ती स्वीकारण्याचा अंतिम दिनांक
११	प्रस्तावित रिजॉल्यूशन अर्जदारांची अस्थायी यादी जारी करण्याचा दिनांक
१२	अस्थायी यादीविषयी हरकती नोंदवण्याचा अंतिम दिनांक
१३	प्रस्तावित रिजॉल्यूशन अर्जदारांची अंतिम यादी जारी करण्याचा दिनांक
१४	प्रस्तावित रिजॉल्यूशन अर्जदारांना माहिती निवेदन, मूल्यांकन मॅट्रिक्स आणि रिजॉल्यूशन नियोजनासाठी विनंती जारी करण्याचा दिनांक
१५	रिजॉल्यूशन नियोजन प्रस्तुत करण्याचा अंतिम दिनांक
१६	इओआय सादर करण्यासाठी ईमेल आयडी प्रक्रिया

स्वाक्षरी/-

सीएमए हार्शद देशपांडे

विवान मल्टीस्ट्रक्चर्स लिमिटेडचे अंतरिम रिजॉल्यूशन प्रोफेशनल

IBBI/PA-001/IP-P-00166/2017-18/10335

एलएफ क्र. : अअ२/२०२३/०२/२११२२४/२०६६८६ (२१/१२/२०२४ पर्यंत वैध)

नोंदणीकृत पत्ता : ४०३, कुमार मिलेनियम शिवाजीर्ष नगर कमान, कुलणा इन्डियाकॉसमोर, वॉड रोड, कोथरुड, पुणे-४११०३८

नोंदणीकृत ईमेल आयडी : harshad_de@hotmail.com

प्रक्रिया ईमेल आयडी : cirp.vivaan@outlook.com

दिनांक आणि ठिकाण : पुणे १८/०४/२०२४